

MR. SPEAKER: It cannot be done. It is a Question. We have just brought out in the Business Advisory Committee only a day before, that the Home Ministry is going to be the first Ministry to be discussed; and under those rules, it cannot be done. I appeal to your better judgement; I am open. I have to discuss one thing or the other.

श्री राम दिलास पासवान : ला एण्ड
आर्डर सिचुएशन इन दिल्ली —

(Interruptions)**

MR. SPEAKER: You have done it once—twice. You can discuss it threadbare. Threadbare you can discuss it; why waste time unnecessarily? That is why I said, there is no barring, and no curbing. I only appeal to your sense, whether you will use this time or some other convenient time.

(Interruptions)

SHRI GEORGE FERNANDES: *rose*

MR. SPEAKER: That is what I said, Mr. George. I said we had discussed it three days back, and again the Home Ministry....

SHRI GEORGE FERNANDES (Muzaffarpur): Discussion is not for the sake of discussion. Every discussion seems to be creating situations where the law and order situation in the Capital is deteriorating. What is your answer?

MR. SPEAKER: My job is to allow a discussion. I cannot do anything else.

(Interruptions)**

MR. SPEAKER: I am not allowing anything.

(Interruptions)**

....
अध्यक्ष महोदय : मेरे पास अन्दर
आ जाना, फैसला कर लेंगे।

12.03 hrs.

PAPERS LAID ON THE TABLE

Annual Accounts of Madras Port Trust for 1980-81.

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI VEERENDRA PATIL): I beg to lay on the Table a copy of the Annual Accounts (Hindi and English versions) of the Madras Port Trust for the year 1980-81 and the Audit Report thereon, under sub-section(2) of section 103 of the Major Port Trusts Act, 1963. [Placed in Library See No. LT-3506/82].

Annual Report and Review of National Institute for Training in Industrial Engineering, Bombay for 1980-81, statement for not laying Accounts of the aforesaid Institute and Annual Report of Indian Institute of Management, Calcutta for 1980-81, etc. etc.

THE MINISTER OF STATE OF THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL): I beg to lay on the Table:

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Training in Industrial Engineering, Bombay, for the year 1980-81.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute for Training in Industrial Engineering, Bombay, for the year 1980-81.

(2) A statement (Hindi and English versions) explaining reasons for not laying the Accounts and the Audit Report of the National Institute for Training in Industrial Engineering, Bombay, for the year 1980-81 along with the Annual Report. [Placed in Library See No. LT-3507/82].

(3) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report

and the Accounts of the Indian Institute of Management, Calcutta, for the year 1980-81 within the stipulated period of nine months after the close of the Accounting year. [Placed in Library. See No. LT-3508/82].

(4) (i) A copy of the Annual Report (Hindi and English versions) of the University Grants Commission for the year 1980-81, under section 18 of the University Grants Commission Act, 1956.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the University Grants Commission for the year 1980-81.

(5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above. (Placed in Library. See No. LT-3509/82).

(6) A copy of the Annual Accounts (Hindi and English versions) of the Sardar Vallabhai Regional College of Engineering and Technology, Surat for the year 1980-81 together with Audit Report thereon. (Placed in Library See No. LT-3510/82).

(7) A statement (Hindi and English versions) explaining reasons for not Year. (Placed in Library. See No. counts of certain Regional Engineering Colleges for the year 1980-81 within the stipulated period of nine months after the close of the Accounting Year. [Placed in Library. See No. LT-3511/82].

Agreement between Central and Gujarat for development and maintenance of road links of National Highways and a Statement of delay.

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI SITA RAM KESARI): I beg to lay on the Table:

(1) A copy of the Agreement entered into between the Central Government and the Government of

Gujarat under section 8 of the National Highway Act, 1956 in respect of the development and maintenance of road links considered eligible for being treated as permanent routes of National Highways and mentioned in the Schedule, under section 10 of the said Act.

(2) A statement (Hindi and English versions) of Homoeopathy, Calcutta for delay in laying the document mentioned at (1) above [Placed in Library See No. LT-3 12/82].
(Interruptions)**

Annual Reports of National Institute of Homoeopathy, Calcutta for 1978-79 and Central Council of Homoeopathy, New Delhi for 1980-81 with Statements for delay.

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI KUMUD-BEN M. JOSHI): I beg to lay on the Table:

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Homoeopathy, Calcutta, for the year 1978-79 along with Audited Accounts.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (1) (i) above.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Homoeopathy, New Delhi, for the year 1980-81 along with Audit Accounts.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (2) (i) above (Placed in Library. See No. LT-3513/82).

(Interruptions)**

PROF. MADHU DANDAVATE: rose

MR. SPEAKER: No, Professor, no question. You have the Budget discussion. You can discuss it then, no question.